

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 215
419/252/ND/2020

IN THE MATTER OF:

Ms. Shweta Singh

...APPELLANT

Vs.

Registrar of Companies NCT of Delhi and Haryana

...RESPONDENT

Section

Under Section 252

**Order delivered on 23.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Pawan Sharma, Advocate.

For the ROC

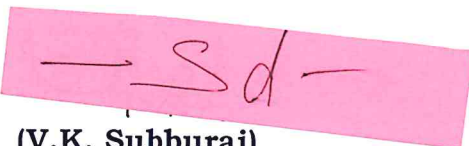
:Ms. Sweety Khattar, AROC.

For the Income Tax Department

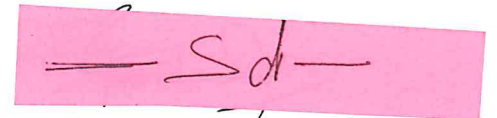
:Mr. Zoheb Hossain, Sr. St. counsel, Mr. Parth Semwal, Jr. St. counsel and Mr. Syed Tamjeed Ahmad, Advocates.

ORDER

Heard the arguments advanced by the Learned Counsel for the Appellant and AROC as well as Learned Counsel for the Income Tax Department. Order in this matter is reserved.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**